

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).9 7 5 3 - 97 5 4 / 2 0 0 4

(From the judgment and order dated 23 / 1 0 / 2 0 0 3 in CW P No. 43 5 9 of 1 9 9 9 and judgment and final order dated 9.1. 2 0 0 4 in MCC No. 3 5 7 8 / 2 0 0 3 of the HIGH COURT OF M.P AT JA B A L P U R)

K.M. GUP T A

Petitioner(s)

VER SUS

P R A H L A D S I N G H T O M E R & O R S.

Respondent(s)

(With prayer for interim relief and office report)

Date: 05 / 1 2 / 2 0 0 8 These Petitions were called on for hearing today.

CORAM :

HON' B L E MR. JUS T I C E D A L V E E R B H A N D A R I
HON' B L E MR. JUS T I C E J.M. P A N C H A L

For Petitioner(s)

Dr. S.K. Verma, Adv.

For Respondent(s)

Mr. P r a s h a n t K u m a r , Adv.

Mr. B.S. Banthi a , Adv

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner, four weeks' time is granted to file rejoinder-affidavit.

(Pardeep Ku m a r)
Court Master

(Neeru Bal a Vij)
Court Master